

**Central Administrative Tribunal  
Principal Bench**

**OA No.872/2015  
MA No.1115/2016**

New Delhi, this the 27<sup>th</sup> day of September, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Ms. Aradhana Johri, Member (A)**

Kumar Rajeev  
aged about 42 years,  
Under Secretary,  
S/o Shri A. K. Singh  
Election Commission of India.  
r/o F-1/605, Neeti Khand-1,  
Indirapuram,  
Ghaziabad (UP).

.... Applicant.

(By Advocate : Shri M. C. Dhingra)

Vs.

1. Union of India  
Through Secretary  
Department of Personnel and Training  
Ministry of Personnel, Public Grievances and  
Pensions, North Block,  
New Delhi.
2. Election Commission of India  
Through its Secretary  
Nirvachan Sadan,  
Ashoka Road,  
New Delhi.
3. Union Public Service Commission  
Through its Secretary  
Dholpur House, Shahjahan Road,  
New Delhi.

.... Respondent.

(By Advocates: Shri P. R. Chopra).

**: O R D E R (ORAL) :**

**Justice L. Narasimha Reddy, Chairman :**

This OA is filed with a prayer to direct the respondent No.1, Department of Personnel and Training, to decide/approve the recommendations made by the Election Commission of India in accordance with the Office Memorandum dated 24.03.2009, and direct respondent Nos.2 & 3 not to proceed to conduct the DPC on 04.03.2015.

2. Today, Shri M. K. Dhingra, learned counsel for the applicant stated that he has been instructed by his client not to press the OA. It is accordingly dismissed.

MA No.1115/2016 also stands disposed of.

**(Aradhana Johri)**  
**Member (A)**

**(Justice L. Narasimha Reddy)**  
**Chairman**

/pj/